

creasing their powers and these powers appear to be arbitrary. Since this cleaning process had to be undertaken and so many things have to be done, I think, the Government was right in not bringing the Corporation under the purview of the Industrial Disputes Act. If it had been done, my own apprehension is that it is just possible when a case goes to the Industrial Tribunal and is decided by them, some more cases and problems would arise. They had to make some start somewhere so that past things may not be revoked and it may not become a point of conflict or difference of opinion.

The hon. Finance Minister had said he would invite the co-operation of the personnel and that is a factor for which some of the Members of the Opposition had a very good word to say. So far as the rules are concerned, one hon. Member went to the extent of saying that they were not only satisfactory but they were laudable to such an extent that they should be adopted by other industrial concerns and government departments. So, when the terms are so satisfactory and when the hon. Finance Minister has clearly expressed his willingness to get as much co-operation from the personnel as possible, I think, it means at this stage, that these powers have been taken by Government and, maybe, quite soon, the employees in the Corporation would get the right to organise themselves and have the same right of agitation and representation as in other government departments or concerns.

One more point I would refer and I will have done. When the question of joining the Corporation came up, so far as several of the field workers were concerned, they had 2 hurdles to cross. As I had mentioned earlier, they did not know their position and, therefore, they were not able to decide whether to join or not. Another hurdle was that in many cases the employing companies which had retained other types of insurance than Life Insurance were not relieving them. Those who were efficient would

not be relieved by the companies while others who were not so efficient had been relieved. These were the hurdles. I think there is great unrest because of this latter aspect of the problem. Had there been some machinery evolved which could have gone into this problem, some satisfaction could have been brought to them.

With these few words, I support the present Bill.

Mr. Deputy-Speaker: Now we will take up Private Member's Bills.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—(Amendment of section 6)

Shri Keshava (Bangalore City): Sir, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

The motion was adopted.

Shri Keshava: Sir, I introduce the Bill.

NATIONALISATION OF LIGHT-RAILWAYS BILL

Shri Jhulan Sinha (Siwan): Sir, I beg to move for leave to introduce a Bill to provide for nationalisation of the existing Light-Railways in the country and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for nationalisation of the existing Light-Railways in the country and for matters connected therewith."

The motion was adopted.